

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No.16 of 2026

BETWEEN:

Usha Rani Chandrasekaran

.. APPLICANT

AND:

The Joint Chief Controller of Explosives,
PESO, Chennai and 8 others.

.. RESPONDENTS

PAPER BOOK FILED BY THE RESPONDENTS No.8 & 9

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Certified that the copies furnished herein are true copies.

Dated at Chennai, this the 21st day of April 2026.

- COUNSEL FOR RESSPONDENTS 8 & 9 -

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original Application No.16 of 2026

BETWEEN:

Usha Rani Chandrasekaran
(Former Panchayat Union /Member,
Vishnupuram Panchayat, Kudavasal Union)
No.3/138, Pallavanandham, Adhambar Post
Nannilam Taluk, Tiruvarur District - 610105
Email Address: Usharani-Chandrasekaran@gmail.com
Phone Number: 9488116162/8838899445.

. . . APPLICANT

AND:

- 1) The Joint Chief Controller of Explosives,
South Circle, Chennai
Petroleum and Explosives Safety Organization (PESO)
A and D Wing, Block 1-8, 2nd Floor
Shastri Bhavan, No.26, Haddows Road
Nungambakkam, Chennai - 600006.
- 2) M/s. Bharat Petroleum Corporation Limited
Rep.by it's Chairman and Managing Director,
Bharat Bhavan, 4 and 6, Currimbhoy Road,
Ballard Estate, Mumbai - 400001.
- 3) M/s. Bharat Petroleum Corporation Limited
Rep.by it's the Territory Manager (Retail)
Trichy Retail Territory, 1st floor,
Raj Tower, Near Kalaingar Arivalayam,
Karur bye Pass Road,
Tiruchirappalli District - 620002.
- 4) The District Revenue Officer,
Thiruvarur District,
Collectorate Complex,
Thiruvarur District - 610004.
- 5) The Superintending Engineer(H),
Construction and Maintenance,
Tamil Nadu Highways Department,

1st Page:✓

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No.888, TVS Tollgate,
Subramaniapuram,
Tiruchirappalli District - 620020.

6) The Tamil Nadu Pollution Control Borad,
Rep. by it's the District Environment Engineer (DEE),
No.25, Developed Plots Thuvakudy,
Tiruchirappalli District - 620015.

7) The Central Pollution Control Board,
Rep. by it's Chairman and the Member Secretary,
Parvesh Bhawan, East Arjun Nagar,
Delhi - 110032.

8) Badhrul Jamaan,
S/o. Abdul Razack,

9) Muhammed Riyaz,
S/o. Mohamed Yonus,
Son_in_law of Badhrul Jamaan
Both residing at School Road,
Manavalanallur Taluk, Eravanchery Village,
Kudavasal Taluk, Tiruvarur District- 614101.

. . .RESPONDENT

REPLY FILED ON BEHALF OF THE RESPONDENTS 8 & 9

The respondents 8 and 9 humbly submit as follows:

1. The address for service of all notices and processes of the respondents 8 and 9 that of M/s. S.DORAISAMY, V.ELANGO VAN & D.RAJKUMAR, Advocates, No.223, NSC Bose Road, YMCA Building, 2nd Floor, Chennai 600 001.

2. This respondents submit that the above original application filed by the applicant is not tenable either

2nd Page ✓

Corns: nil

in law or on facts. The various averments, allegations and contentions contained in this original application are factually incorrect and untenable. Therefore, this respondents deny all the averments, allegations and contentions contained in this original application except those that are specifically admitted herein.

3. It is submitted that the 3rd respondent issued notification calling for application for the establishment of Petroleum Retail outlet at Vishnupuram Village, Kudavasal Taluk, Tiruvarur District. The 9th respondent preferred an application to the 3rd respondent on 19.07.2023 in the proper format for the award of MS/HSD Retail outlet Dealership at the location in S.No.117/2A1, 117/2B1 at Vishnupuram Village, Kudavasal Taluk, Tiruvarur District. The 8th respondent leased out his land to the 9th respondent for the establishment of the above retail outlet by a lease deed.

4. This respondents submit that on 08.06.2024, the 3rd respondent Bharat Petroleum Corporation Ltd., informed the 9th respondent that on the draw of lots held on 13.12.2023, the 9th respondent was provisionally selected on 14.12.2023 and the 9th respondent was directed to remit Rs.15 Lakhs towards non-refundable fixed fee and the same was remitted by the 9th respondent.

5. It is submitted that the Collector of Tiruvarur District in his proceedings dated 06.07.2025 issued prior

3rd Page: v

Corns: Nil

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approval that the land in S.No. S.No.117/2A1, 117/2B1 at Vishnupuram Village, Kudavasal Taluk, Tiruvarur District can be used for other purposes other than the agriculture.

6. Thereafter the Additional District Magistrate cum District Revenue Office, Tiruvarur who is the competent authority has issued "No Objection Certificate" under Rule 144 of the Petroleum Rules, 2002 who are granting licence under the Petroleum Rules.

7. It is submitted that the Tahsildar, Kudavasal, issued certificate dated 29.10.2025 that the site is not located near the Residential Area.

8. Thereafter on 20.01.2026, the Joint Chief Controller of Explosives, Southern Circle, Chennai, the 1st respondent granted licence to M/s.Bharat Petroleum Corporation Limited(3rd respondent) for the storage of 15.00 KL of Petroleum Class A and 20.00 KL of Petroleum Class B in tanks in the licenced premises viz. S.No.117/2A1, 117/2B1, RO - Vishnupuram ON MDR, Kudavasal Taluk, Tiruvarur District in connection with pump outfit for fueling Motor Conveyances.

9. Thus the above Petroleum Retail Outlet was established by following all the procedures. It is 3rd 4TH submitted that the averments made in the above original

4th Page:✓

Corns:Nil

application by the applicant are all false and the original application is liable to be dismissed.

Dated at Chennai this the 21st day of April 2026


-COUNSEL FOR RESPONDENTS-

AK. ஸ்ரீநிவாசன்
N. S. Mohd. Riz
-RESPONDENTS-

VERIFICATION

I, Mohamed Riyas, son of Mohamed Yonus, aged about 41 years, residing at No.2/195, School Street, Eravancheri, Manavalanallur, Tiruvarur District, do hereby solemnly declare and sincerely state that I am acquainted with the facts of the case from records available and that what is stated from paras 1 to 9 are true to the best of my knowledge, belief and information collected from records and believed to be true. I am authorized to sign this reply statement.


- 9TH RESPONDENT -

Dated at Chennai this the 21st day of April 2026

5th Page: ✓
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भारत पेट्रोलियम कॉर्पोरेशन लिमिटेड
तिरुच्चि रिटेल प्रादेशिक कार्यालय
1 तल, राज टवर्स कलैज्जर अरिवालयम के पास
करूर ब्यास रोड तिरुच्चि - 620 002
फोन नं : 0431-2717015



BHARAT PETROLEUM CORPORATION LIMITED
TRICHY RETAIL TERRITORY
1st Floor, Raj Towers, Near Kalaignar Arivalayam
Karur Bye pass Road, Trichy- 620 002.
Phone No. : 0431-2717015

LETTER OF INTENT

Ref: TRT/LOI/2023/Vishnupuram on MDR-370

To

08.06.2024

MOHAMED RIYAS
S/o MOHAMED YONUS
2/195, SCHOOL STREET, ERAVANCHERI
MANAVALANALLUR, DISTRICT- TIRUVARUR,
STATE- TAMIL NADU, PIN- 609501



Dear Sir,

Sub: Proposed MS/HSD Regular/Rural Retail Outlet Dealership at Location: Vishnupuram on MDR-370, District: TIRUVARUR, State: TAMIL NADU, Category: OBC, Sub-Category: DC REGULAR

We refer to our advertisement dated 28.06.2023 and your application form No. BPC16897773602513 for the award of MS/HSD Retail Outlet dealership at the above location, draw of lots held on 13.12.2023 at SRM Hotel Pv Ltd - Race Course Road, Khajamalai, Tiruchirappalli, Tamil Nadu - 620023 and the intimation of your provisional selection on 14.12.2023.

Please be informed that by this Letter of Intent, we propose to offer you a Retail outlet dealership of Bharat Petroleum Corporation Limited at the above location on the following terms & conditions: -

1. You have offered a suitable piece of land admeasuring 35 meters (frontage) X 35 meters (depth) and area 1225 sq. meters at Survey No. 117/2A1, 117/2B1, Vishnupuram Village, Kudavasal Tehsil, District: Tiruvarur, State: Tamil Nadu as indicated by you in the application for the development of the subject Retail Outlet. You have to make available said piece of land and submit all relevant land documents in respect of the same within 2 months from the date of this letter for enabling Bharat Petroleum Corporation Limited to prepare layouts / applications for seeking the statutory approvals / licenses so that the Retail Outlet can be developed, failing which this offer is liable to be withdrawn. (For Group 1)
2. For making the land available as required above, you will also ensure that the land arranged by you is either registered in your name or is leased to you for a minimum period as per the terms and condition of advertisement.
3. Bharat Petroleum Corporation Limited shall prepare layouts / applications for obtaining all statutory approvals / licenses required for development of the retail

[Signature]

[Signature]

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outlet on the plot of land offered by you. You shall coordinate with the concerned statutory authorities for issuance of all requisite NOCs / Statutory approvals / Licences which are required for development of the retail outlet.

4. As and when advised by the Corporation, the site offered by you including the entry / exit / acceleration / de-acceleration / service road would be duly developed up to the road level by cutting/filling (as applicable), with good earth/murram, layer-wise compacted as per standard engineering practices. You shall also construct necessary retaining wall and compound wall of 1.5 meters height, designed as per site conditions as per approval of Corporation as committed under Clause 12 (e)/11(e) of affidavit submitted by you along with application. Kindly note that in case the site as offered by you for putting up the Retail Outlet is not developed as per the advice of the Corporation, this Letter Of Intent will be withdrawn without any further notice.
5. You will provide at the retail outlet infrastructural facilities like Driveway, Sales Office, Show room, Store, Toilet, Generator, Compressor, with room, electrical connection up to the sales building, Yard lighting, water connection / bore well and staff room as mentioned in the Brochure and after obtaining necessary clearances/approvals/licences as applicable in each case.
6. In addition, you will also provide the following basic facilities at your cost at the Retail Outlet premises:-
 - a) Clean drinking water.
 - b) Free Air.
 - c) Clean toilet.
 - d) Telephone.
 - e) First aid kit with valid medicines.
 - f) Adequate illumination.
 - g) PUC facilities, wherever it is mandatory.
 - h) Quick Oil Change machine
 - i) Other facilities as may be specified by the Corporation from time to time.
7. Additional facilities (site specific) like Canopy, Service Station or any other facility as may be decided by Bharat Petroleum Corporation Limited from time to time would also be required to be developed by you. Further, in compliance of gazette notification dated 08.11.2019 which mandates provision of at least one alternate fuel facility in all new retail outlets commissioned post the said notification, you will ensure the minimum provision of at least one single point EV charging station conforming to standards and specification as prescribed by Territory of Bharat Petroleum Corporation Limited at the proposed site at your cost within the stipulated timelines.
8. Bharat Petroleum Corporation Limited will provide storage tanks and pumps and other facilities considered necessary at the Retail Outlets.
9. For the facilities that may be provided by the Corporation as aforesaid, you will be required to pay license fee as may be decided by the Corporation and

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applicable to you from time to time. At present, the license fee (incl. GST) recoverable is Rs.196.51/KL for MS and Rs.163.76/KL for HSD.

10. The corporation will not be held liable for any loss or damage on account of delay that may be caused in providing you the facilities mentioned above whatever may be the cause of the failure or delay.

11. You will ensure all financial and other arrangements for operating the retail outlet dealership.

In case you are unable to arrange funds required for development of desired infrastructure and facilities at the Outlet allotted and the working capital for operation of the retail outlet as mentioned in the advertisement for the location, this LOI can be withdrawn, and you will have no claim/damages whatsoever against the Oil Company

12. You shall not induct any partner(s) in case of individual(s) nor make any changes in the constitution of the partners as existing at the time of application without approval of the Company, except your spouse as per terms and conditions of the Bharat Petroleum Corporation Limited.


13. It will always be a basic condition for the award of MS / HSD retail outlet dealership that you shall be paying attention towards day to day working of the dealership by personally managing the affairs of the dealership you will give us a written undertaking to this effect and shall not assign or part with the same to any other person(s).

You will not be eligible for taking up any employment. If you are already employed, you will have to resign from the employment and produce the letter of acceptance of resignation by the employer before the issuance of Letter of Appointment by the Oil Company.

14. You will deposit with us a Demand Draft for Rs. 3,60,000 drawn on any scheduled bank in favour of Bharat Petroleum Corporation Limited payable at Trichy towards security Deposit (after setting of the Initial Security Deposit amount) at the time of issuance of appointment letter after compliance of all the requirements of LOI. Kindly note that the Security deposit will not carry any interest and is refundable at the time of expiry of agreement between you and the Corporation. However, if such expiry of agreement is consequent to proven adulteration/malpractice at the dealership, this amount will be forfeited. Moreover, this Corporation reserves its right to adjust this amount towards any dues to it.

15. You will also remit an amount of Rs. 15,00,000 towards Non-refundable Fixed fee, by way of a Demand Draft for Rs. 15,00,000 drawn on any scheduled bank in favour of Bharat Petroleum Corporation Limited payable at Trichy within 15 days of receipt of NOC.

16. You will be notified by the corporation, in writing, after the facilities mentioned above are made available and are ready for commissioning the dealership. Immediately on receipt of the above notice from the corporation, you shall

 N. V. Venkatesh

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- obtain each and every license necessary for operating your dealership as may be required under any central / state govt. / municipal or local authorities for the time being in force.
17. If we find that the progress made by you towards the above is not to our satisfaction, this offer is liable to be withdrawn.
18. Please note that you are required to fulfil the conditions with regard to inducting Spouse as Co-owner in the dealership before issuance of Letter of Appointment.
19. This letter of intent will stand automatically withdrawn and cancelled on the happening of any of the following events:-
- a) In case you or any of your family members (as defined under disqualification criteria of dealer selection guidelines) receive anytime or have received a letter of intent for any other "A/C" site RO dealership or LPG distributorship from our company or any other oil marketing company either in your individual capacity or in partnership with any other individual(s).
 - b) In case you or any of your family member gets inducted as partner or proprietor in "A/C" site RO dealership or LPG distributorship of our company or any other oil marketing company.
 - c) If it is found that you have suppressed and / or misrepresented any material facts in your application.
 - d) In case you are found to be convicted for any criminal / economic offence involving moral turpitude.
 - e) In the event of death if you are an individual/partner.
20. In case you are not able to provide the land / develop facilities within the specified time or fail to fulfil the terms & conditions of LOI, then LOI can be withdrawn. In such situations Initial Security Deposit (ISD) would be forfeited.
- The Initial Security Deposit (ISD) would also be forfeited if you are unable to submit the total bidding amount within the stipulated time or withdraw for any reason, your selection would be treated as cancelled and LOI withdrawn.
- The LOI would also be withdrawn, and selection cancelled, if you are unable to submit the Non-refundable fixed fee within the stipulated time. In such situations Initial Security Deposit (ISD) would be forfeited.
21. You will not sell/lease/mortgage the said land to any third party without Bharat Petroleum Corporation Limited's permission in writing, so long as the agreement (DPSL) is valid and Bharat Petroleum Corporation Limited's facilities continue at the site.
22. In case of termination of / resignation from the dealership, within 3 months of disassociation from Bharat Petroleum Corporation Limited, you will execute a



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lease or will sub lease the land together with structures thereon to the company if the company so desires, for a period not exceeding 30 years at normal yearly rental (excluding Municipal Taxes) which shall not be more than 10 % of the then prevailing market value of the land and the structures standing thereon.

23. This letter is merely a letter of intent and is not to be construed as a 'firm offer' of dealership to you. The dealership will be allotted to you on your complying with the terms and conditions spelt out herein above by issuance of appointment letter along with signing of our standard dealership agreement between you and us.

Should you require any further details / guidelines, please get in touch with our office at the address mentioned below :

Territory Manager (Retail)
BPCL Trichy Retail Territory office,
1st Floor, Raj Towers, Near Kalaignar Arivalayam,
Karur Bye Pass Road, Trichy – 620002, Tamil Nadu

Please acknowledge receipt of this letter.

Thanking You

Yours Sincerely,

FOR BHARAT PETROLEUM CORPORATION LIMITED



ARUN SUBRAMANIAN
TERRITORY MANAGER (RETAIL), TRICHY



ACKNOWLEDGEMENT

I hereby accept this Letter of Intent with all the terms and conditions stipulated therein.

I do hereby confirm that I/we am/are eligible for allotment of Retail Outlet dealership as per applicability of Multiple Dealership Norm defined under Clause "Disqualification" in the "Brochure for Selection of Dealers for Regular & Rural Retail Outlets" and I am not disqualified for allotment of Retail Outlet dealership under other conditions mentioned therein

I confirm that in the event of any proceedings pending against the dealership/distributorship (Court cases, Show Cause notices, etc.), on account of critical/major irregularities for violation of Marketing Discipline Guidelines/Dealership Agreement, Control Orders or ESMA, held by me or my family unit / any member/s of our organization (as defined under Multiple dealership norm for individuals/non-individuals of Disqualification criteria), the allotment made will be conditional and subject to the outcome of such proceedings. I understand that I will also not be entitled for any claim, damages, etc. in case of cancellation of allotment in the event of adverse verdict in such pending proceedings.

Place: Trichy
Date: 08.06.2024


Signature:
Name: MOHAMED RIYAS

திருவாரூர் மாவட்ட ஆட்சியர் செயல்முறைகள்
ஆணை பிறப்பிப்பவர் : திரு. வ. மோகனச்சந்திரன், இ.ஆ.ப.,
செ.மு.ஆ.ப.மு.10091/2024/உஊ1, நாள் : 06.06.2025.

பொருள்	முன் இசைவு சான்று - திருவாரூர் மாவட்டம் - குடவாசல் வட்டம் - விஷ்ணுபுரம் கிராமம் - நஞ்சை வகைபாடுடைய புல எண்கள்.117/2A1 மற்றும் 117/2B1 - ல் பெட்ரோல் பங்கு அமைத்திட - நிலத்திணை விவசாயம் அல்லாத வேறு பயன்பாட்டிற்கு பயன்படுத்த மாவட்ட ஆட்சியரின் முன் இசைவு சான்று கோரியது - தொடர்பாக
படிக்கப்பட்டவை :	<ol style="list-style-type: none"> 1. அரசாணை (நிலை) எண்.79, வீட்டுவசதி மற்றும் நகர்புற வளர்ச்சி (ந.வ.-4(3)) த்துறை, நாள்.04.05.2017. 2. திரு.A.R. பதருல்ஜமான் த/பெ அப்துல் ரெஜாக், 1/63. புதுமனைத் தெரு, இரவாஞ்சேரி, குடவாசல் என்பவர் மனு நாள்-29.08.2024 3. திருவாரூர் வருவாய் கோட்ட அலுவலர் கடிதம் ந.க.4158/2024/ உஊ1 நாள்: 12.11.2024 4. வேளாண் இணை இயக்குநர் கடிதம் ந.க.இ4/4474/2023 நாள்.26.12.2024

ஆணை :

திருவாரூர் மாவட்டம் குடவாசல் வட்டம் விஷ்ணுபுரம் வருவாய் கிராமம் நஞ்சை வகைபாடுடைய புல எண்கள்.117/2A1 மற்றும் 117/2B1 மொத்த பரப்பு 0.26.79 ஹெக்டேர் நிலத்திணை விவசாயம் அல்லாத பிறப்பிப்பாட்டிற்கு முன் இசைவு சான்று அளித்திடக் கோரி திரு.A.R.பதருல்ஜமான் த/பெ அப்துல் ரெஜாக், 1/63. புதுமனைத் தெரு, இரவாஞ்சேரி, குடவாசல் என்பவர் பார்வை 2 - ல் காணும் மனுவின் வாயிலாக விண்ணப்பம் தாக்கல் செய்துள்ளனர்.

முன் இசைவு கோரும் தலத்தின் விபரம்
வட்டம்: குடவாசல்

கிராமம் : விஷ்ணுபுரம்

வ. எண்	புல எண்	மொத்தப் பரப்பு (ஹெக்ட.)	முன் இசைவு சான்று கோரப்படும் பரப்பு (ஹெக்ட.)	வகைபாடு	பட்டா எண். / பட்டாதாரர் விபரம்	நிலவியல் தன்மை
1.	117/2A1 A	0.05.29	0.05.29	நஞ்சை	1133.பதருல்ஜமான் த /பெ	தரிசாக உள்ளது
2.	117/2B1	0.21.50	0.21.50	நஞ்சை	அப்துல்ராஜாக்	
	கூடுதல்	0.26.79	0.26.79			

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பார்வை-1 -ல் காணும் அரசாணையின்படி உரிய இட ஆய்வு செய்து அறிக்கை அனுப்பி வைத்திடக் கோரப்பட்டதன் அடிப்படையில், பார்வை -3 -இல் காணும் கடிதம் வாயிலாக திருவாரூர் வருவாய் கோட்ட அலுவலர் முன்இசைவு கோரும் தலம் சென்னை வீட்டு வசதி மற்றும் நகர்ப்புற வளர்ச்சித்துறை இயக்குனர் அவர்களின் சுற்றறிக்கை R.C.No.24935/10 G.R நாள் 07.03.2011 மற்றும் அரசாணை (நிலை)எண்: 79 வீட்டு வசதி மற்றும் நகர்ப்புற வளர்ச்சி(ந.வ.4(3))-த்துறை நாள் 04.05.2017 -இல் தெரிவிக்கப்பட்டுள்ள விதிமுறைகளுக்கு உட்பட்டுள்ளது எனவும் . முன் இசைவகோரும் புல எண்கள் வருவாய் துறை ஆவணங்களின்படி கடந்த ஐந்து ஆண்டுகளாக தரிசாக உள்ளது எனவும். மேலும்

1. முன்இசைவு கோரும் புலங்களில் பொது நீர்நிலைகளான கால்வாய் ஏரி குளம் போன்ற பொது நீர்நிலைகள் ஏதும் இல்லை.
2. அரசு புறம்போக்கு நிலங்கள், கோவில் நிலங்கள், வக்ப்வாரிய நிலங்கள் சமய அறக்கட்டளைகள் ஏதும் உட்படவில்லை.
3. இத்தலத்தில் பொதுச்சாலை அல்லது தெருக்கள் அல்லது மனுதாரருக்கு உரிமையில்லாத பிற நிலங்கள் ஏதும் ஆக்கிரமிக்கப்படவில்லை.
4. மேற்படி புலத்தில் உயர் மின்னழுத்த கம்பிகள் மற்றும் மின் கம்பி கோபுரங்கள் ஏதும் இல்லை எனவும் தெரிவித்து மேற்படி புல எண்களுக்கு விவசாயம் அல்லாத பறபயன்பாட்டிற்கு முன் இசைவு சான்று வழங்கலாம் என பரிந்துரை செய்துள்ளார்.

பார்வை -4 ல் காணும் வேளாண் இணை இயக்குனர் கடிதத்தில் மேற்படி முன்இசைவு கோரும் தலம் கடந்த 5 ஆண்டுகளாக தரிசாக உள்ளது எனவும் தற்சமயம் விவசாயம் செய்ய உகந்த சூழ்நிலை இல்லாத காரணத்தால் இந்நிலத்தை விவசாயம் அல்லாத வேறு பயன்பாட்டிற்கு பயன்படுத்தலாம் எனவும் தெரிவித்துள்ளார்.

எனவே, திருவாரூர் மாவட்ட வருவாய் அலுவலர், திருவாரூர் வருவாய்க் கோட்ட அலுவலர், திருவாரூர் வேளாண் இணை இயக்குனர் ஆகியோரின் பரிந்துரைகள் மற்றும் ஆவணங்கள் மற்றும் ஸ்தல ஆய்வின் அடிப்படையில் திருவாரூர் மாவட்டம் குடவாசல் வட்டம் விஷ்ணுபுரம் வருவாய் கிராமம் நஞ்சை வகைபாடு கொண்ட புல எண்கள்:117/2A1 மற்றும் 117/2B1 மொத்த பரப்பு 0.26.79 ஹெக்டேர் நிலத்தினை நடைமுறையில் உள்ள பிற சட்ட விதிமுறைகளுக்கு உட்பட்டு விவசாயம் அல்லாத பிறபயன்பாட்டிற்கு பயன்படுத்த முன்இசைவு வழங்கி ஆணையிடப்படுகிறது.

ஓம்/.....
மாவட்ட ஆட்சியர்
திருவாரூர்.

/ஆணைப்படி/

6/6/24
மாவட்ட ஆட்சியருக்கா
மாவட்ட ஆட்சியரின்
கூடுதல்நே.மு.உ.நிலம்
திருவாரூர்

- பெறநர்: 25.6.25
1. திரு.A.R. பதருல்ஜமான் த/பெ அப்துல் ரெஜாக்,
 2. 1/63. புதுமனைத் தெரு, இரவாஞ்சேரி, குடவாசல்
- நகல்:
3. வருவாய் கோட்ட அலுவலர், திருவாரூர்.
 4. வருவாய் வட்டாட்சியர், குடவாசல்.

Proceedings of the District Collector, Tiruvarur
Present. Thiru. V. Mohana Chandran, I.A.S.

P.O.P.M. No. 100912024/P1

Date :06.06.2025

Sub Certificate of prior approval - Tiruvarur District
- Kudavasal Taluk - Vishnupuram village -
Land classified as nanja comprised in Survey
No. 117/2A1 and 117/2B1 - Request made to
grant Certificate of prior approval for use of
above land for non agricultural purpose i.e.
establishment of petrol bunk - Regarding

Ref (1) Government Order (Standard) No. 79,
Housing and Urban development (U.D.-4(3))
department dated 04.05.2017

(2) Petition dated 29.08.2024 from Thiru. A. R.
Patharuljaman, S/o. Abdul Razak, 1/63,
Pudumanai street, Eravancheri, Kudavasal.

(3) Letter R.C. 4158/ 2024/P1 dated
12.11.2024 from the Revenue Divisional Officer,
Tiruvarur

(4) Letter R. C: E4/4474/2023 dated 26.12.2024
from Joint Director of Agriculture

ORDER

The application under reference (2) was submitted by
Thiru. A. R. Patharuljaman, S/o. Abdul Razak, 1/63,
Pudumanai street, Eravancheri, Kudavasal requesting to

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issue Certificate of prior approval for use of land total area of 0.26.79 hectare classified as nanja situated at Vishnupuram revenue village, Kudavasal Taluk, Tiruvarur District comprised in Survey No. 117/2A1 and 117/2B1 for use of non-agricultural purpose.

Particulars of land for which Certificate of prior approval is requested

Village : Vishnupuram

Taluk : Kudavasal

Sl. No	Survey No.	Total area (Hect.)	Area for which Certificate of prior approval is requested	Classification	Patta No. and details of patta holder	Geological nature
1	117/2A1	0.05.29	0.05.29	Nanja	1133	Barren land
2	117/2B1	0.21.50	0.21.50		A. R. Patharuljaman, S/o. Abdul Razak	
	Total	0.26.79				

Based on the request made to conduct field inspection and submit report as per the Government Order under reference (1) the Revenue Divisional Officer Tiruvarur issued recommendation vide his letter under reference (3) stating

that the land for which Certificate of prior approval / Prior Approval certificate is sought, is in accordance with the provisions of the circular R.C.No.24935/10 G.R dated 07.03.2011 issued by the Director of Housing and Urban Development, Chennai, and Government Order (Standard) No. 79 Housing and Urban Development (U.D 4(3))-Department dated 04.05.2017 and the land comprised in survey Nos. for which Certificate of prior approval / Prior Approval certificate is sought have been barren land for the past five years as per the Revenue Department documents. Further,

- (01) There is no public water bodies such as canals, lakes, or tanks, ponds in the land for which Certificate of prior approval / Prior Approval certificate is sought.
- (02) The above land is not subjected to Government lands, temple lands, wakf lands, and religious trusts.
- (03) In this land, there is no encroachment made on any public road or streets or any other land not owned by the petitioner.

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(04) There is no high voltage line power wires, electric transmission lines, towers in the above land and has recommended that Certificate of prior approval / Prior Approval certificate can be granted for non-agricultural use for the above land.

The Joint Director of Agriculture in his letter under reference (4) stated that, the land for which Certificate of prior approval / Prior Approval certificate is sought has been barren land for the past 5 years and since the conditions are not currently conducive to do agriculture, this land can be used for other purposes other than agriculture.

Therefore, based on the recommendations and documents of the District Revenue Officer, Thiruvarur the Revenue Divisional Officer, Tiruvarur, the Joint Director of Agriculture, Tiruvarur and based on the field inspection order is issued granting Certificate of prior approval / Prior Approval certificate for the land total area of 0.26.79 hectare classified as nanja situated at Vishnupuram revenue village, Kudavasal Taluk, Tiruvarur District comprised in Survey No. 117/2A1 and 117/2B1 for use of non agricultural purpose

subject to other applicable laws in force and rules and regulations.

Sd/-
District Collector,
Tiruvarur

/ By order /

Sd/-
For District Collector
Additional Senior Personal Assistant (Land)
to the District Collector
Tiruvarur

To
Thiru. A. R. Patharuljaman
S/o. Abdul Razak
1/63, Pudumanai street
Eravancheri, Kudavasal.

Copy :

- (1) The Revenue Divisional Officer, Tiruvarur
- (2) The Revenue Tahsildar, Kudavasal

**Performa
No Objection Certificate
(See Rule 144)**

RC.No.9860/2024/C4.
Date:23.10.2025

District Collector's Office,
Tiruvarur.

No Objection Certificate

With reference to the Letter TRT.NRO/VISHNUPURAM ON MDR 370. Dated:19.08.2024 Submitted by BHARAT PETROLEUM CORPORATION LIMITED Trichy and in pursuance of Rule 144 of the Petroleum Rules 2002, there is No Objection for granting licence under the Petroleum Rules, 2002 BHARAT PETROLEUM CORPORATION LIMITED Trichy for storage of petroleum products of following quantity in the premises Survey No.117/2A1, 117/2B1, in Vishnupuram Village, Kudavasal Taluk, Tiruvarur District, Tamilnadu State as shown in the site plan duly endorsed.

**“ PETROLEUM CLASS A: 15,000 Litres
PETROLEUM CLASS B: 20,000 Litres”**

The following particulars have been considered while issuing this no objection certificate, that

- a. Possession of the site by the applicant is lawful and authorization from land owner or lease holder for developing premises under these rules for storage of Petroleum products;
- b. Interest of public, specially the facilities like schools, hospitals or proximity to places of public assembly and the mitigating measures, if any, is provided;
- c. Traffic density and impact on traffic;
- d. Conformity of proposal to the local or area development planning;
- e. Accessibility of the site to fire tenders in case of emergency and preparedness of fire services for combating the emergencies;
- f. Genuineness of purpose;
- g. Any other matter pertinent to public safety



B. Kalay
Additional District Magistrate
and District Revenue Officer,
Tiruvarur. 1/8

To:
TERRITORY, MANAGER (RETAIL),
BHARAT PETROLEUM CORPORATION LIMITED,
TRICHY RETAIL, 1st Floor, Raj Towers, Near Kalaignar Arivalayam
Karur Bye pass Road, Trichy-620002
Tamil Nadu.

Copy to: The Joint Controller of Explosives, A and D wing, Block1-8, 1st Floor,
Sastri Bhavan, 26 Haddows Road, Nungambakkam, Chennai-600 006
Copy to: The Superintendent of Police, Tiruvarur.
Copy to: The Revenue Divisional Officer, Tiruvarur,
Copy to: The District Officer, Fire and Rescue Department, Tiruvarur..
Copy to: The Tahsildar, Kudavasal.

R.Dis.1469/2025/ B.1
Date : 29.10.2025



Taluk Office,
Kodavasal.

CERTIFICATE

This is to certify that the proposed land for setting up Ms.HSD retail outlet to be located in Vishnupuram Village R.S.No.117/2A1, 117/2B1 of Kodavasal Taluk, Thiruvarur District to an total extent of 0.26.79 Ares belongs to non-designated residential area (NDRA) as per local laws. The site is not located near Residential Area as per the local laws.



[Signature]
TAHSILDAR
Kodavasal.

[Signature]
29/10/25

To
The Bharat Petroleum Corporation Limited,
Trichy Retail Territory,
1-st Floor, Raj Tower,
Near Kalaignar Arivalayam,
Karur Bypass Road,
Thiruchirappali - 620 002.
Tamil Nadu.



भारत सरकार

Government of India

वाणिज्य और उद्योग मंत्रालय

Ministry of Commerce & Industry

पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पेसो)

Petroleum & Explosives Safety Organisation (PESO)

A और D - विंग, ब्लॉक 1-8, दूसरा तल, शास्त्री भवन, 26 हड्डोउस रोड, नुंगम्बक्कम
चेन्नै - 600006A & D - Wing, Block 1-8, 11nd Floor, Shastri Bhavan,
26 Haddous Road, Nungambakkam,
Chennai - 600006

E-mail : jtcechennai@explosives.gov.in

Phone/Fax No : 044 - 28287118,28281023,28281041,28287119/28284848

संख्या 'No. : P/SC/TN/14/11574 (P651031)

दिनांक /Dated : 20/01/2026

सेवा में/To,

M/s. BHARAT PETROLEUM CORPORATION LIMITED,
1st Floor Raj Towers,
Near Kalangar Arivalayam,
Tiruchirappalli,
Tiruchirappalli,
District: TIRUCHIRAPPALLI,
State: Tamil Nadu
PIN: 620002

विषय /Subject : Survey No, 117/2A1, 117/2B1, RO - VISHNUPURAM ON MDR THIRUVARUR, Vishnupuram, Thiruvarur, Taluka: Kodavasal, District: THIRUVARUR, State: Tamil Nadu, PIN: 609501 में पेट्रोलियम वर्ग A,B Retail Outlet ।
Petroleum Class A,B Retail Outlet at Survey No, 117/2A1, 117/2B1, RO - VISHNUPURAM ON MDR THIRUVARUR, Vishnupuram, Thiruvarur, Taluka: Kodavasal District THIRUVARUR, State: Tamil Nadu, PIN: 609501

महोदय

/Sir(s)

कृपया आपके पत्र क्रमांक OIN2212168 दिनांक 17/01/2026 का अवलोकन करें ।

Please refer to your letter No. OIN2212168 dated 17/01/2026

विशेषतः पेट्रोल पंप में निम्नलिखित पेट्रोलियम पदार्थों के वर्ग तथा मात्रा के भंडारण के लिए पेट्रोलियम नियम, 2002 के अधीन प्ररूप - XIV में स्वीकृत तथा दिनांक 31/12/2028 तक वैध मान्यता प्राप्त मात्रा के पेट्रोलियम की मात्रा का विवरण निम्न प्रकार है ।
Petroleum Class A,B Retail Outlet at Survey No, 117/2A1, 117/2B1, RO - VISHNUPURAM ON MDR THIRUVARUR, Vishnupuram, Thiruvarur, Taluka: Kodavasal District THIRUVARUR, State: Tamil Nadu, PIN: 609501

Reference No: P/SC/TN/14/11574 (P651031) dated 20/01/2026 granted in Form XIV under the Petroleum Rules, 2002 and valid till 31/12/2028 for the storage of the following quantities of Petroleum at the subject petrol pump is forwarded herewith.

पेट्रोलियम का विवरण /Description of Petroleum

किलोलीटरों में अनुमति क्षमता /Quantity licenced in KL

वर्ग क प्रपुंज पेट्रोलियम /Petroleum Class A in bulk
Petroleum Class A, otherwise than in bulk
वर्ग ख प्रपुंज पेट्रोलियम /Petroleum Class B In bulk
Petroleum Class B, otherwise than in bulk
Petroleum Class C in bulk
Petroleum Class C, otherwise than in bulk

15.00 KL
NIL
20.00 KL
NIL
NIL
NIL

कुल क्षमता /Total Capacity

35.00 KL

कृपया पेट्रोलियम नियम 2002 के अधीन बनाए गए नियम 148 में दी गई प्रक्रिया का कड़ाई से पालन करें तथा अनुमति के नवीकरण हेतु समस्त प्रपत्रों को अनुमति की वैधता समाप्ती की तारीख या उससे पूर्व to Jt. Chief Controller of Explosives, South Circle Office, Chennai, so as to reach his कार्यालय को प्रेषित करें । Please follow the procedure strictly as laid down in rule 148 of the Petroleum Rules, 2002 and submit complete documents for the Renewal of the licence to Jt. Chief Controller of Explosives, South Circle Office, Chennai, so as to reach his office on or before the date on which Licence expires.

यह अनुमति/ अनुमति अन्य प्राधिकारियों से आवश्यक अनुमति/वलीयन्स प्राप्त करने से या यथा लागू अन्य विधियों से छूट नहीं देती है । This approval/permission, however, does not absolve from obtaining necessary permission/clearance from other authorities or under other statutes as applicable.

भवदीय /Yours faithfully,

(एस. सरवन्न)
(S Saravanan)
विस्फोटक नियंत्रक
Controller of Explosives
कृते संपुक्त मुख्य विस्फोटक नियंत्रक
For Jt. Chief Controller of Explosives
चेन्नै/Chennai

Copy forwarded to :-

1. The Additional District Magistrate, THIRUVARUR(Tamil Nadu) with reference to his NOC No RC.No.9860/2024/C4 Dated 23/10/2025
2. The Dy. Chief Controller of Explosives, Sivakasi. A Copy of the licence along with approved plan is enclosed.

For Jt. Chief Controller of Explosives
Chennai(अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क तथा अन्य विवरण के लिए हमारी वेबसाइट: <http://peso.gov.in> देखें)(For more information regarding status, fees and other details please visit our website: <http://peso.gov.in>)

Note:-This is system generated document does not require physical signature.

प्ररूप XIV
(प्रथम अनुसूची का अनुच्छेद 5 देखिए)
FORM XIV
(see Article 5 of the First Schedule)

मोटर वाहनों में ईंधन डालने के लिए पम्प आउटफिट के संबंध में टैंक या टैंकों में पेट्रोलियम भंडारकरण के लिए अनुज्ञप्ति
LICENCE TO STORE PETROLEUM IN TANK/S IN CONNECTION WITH PUMP OUTFIT FOR FUELING MOTOR
CONVEYANCES

अनुज्ञप्ति सं. (Licence No.) : P/SC/TN/14/11574(P651031)

फीस रूपए (Fee Rs.) 10000/- per year

पेट्रोलियम अधिनियम, 1934 के उपबंधों और उसके अधीन बनाए गए नियमों तथा इस अनुज्ञप्ति की अतिरिक्त शर्तों के अधीन रहते हुए 15.00 KL of Petroleum class A and 20.00 KL of Petroleum class B को टैंक/टैंकों में भण्डारकरण मात्र के लिए M/s. BHARAT PETROLEUM CORPORATION LIMITED, 1st Floor Raj Towers, Near Kalaingar Arivalayam, Tiruchirappalli, Tiruchirappalli, District: TIRUCHIRAPPALLI, State: Tamil Nadu, PIN: 620002 को नीचे वर्णित अनुज्ञप्त परिसरों में जो कि इससे उपबद्ध नक्शा संख्या P/SC/TN/14/11574(P651031) तारीख 20/01/2026 में दिखाया गया है, के लिए विधिमान्य अनुज्ञप्ति अनुदत्त की जाती है।

Licence is hereby granted to M/s. BHARAT PETROLEUM CORPORATION LIMITED, 1st Floor Raj Towers, Near Kalaingar Arivalayam, Tiruchirappalli, Tiruchirappalli, District: TIRUCHIRAPPALLI, State: Tamil Nadu, PIN: 620002 valid only for the storage of 15.00 KL of Petroleum class A and 20.00 KL of Petroleum class B in tank/s in the licensed premises described below and shown on the plan no: P/SC/TN/14/11574(P651031) dated 20/01/2026 attached hereto subject to the provisions of the Petroleum Act, 1934 and the rule made thereunder and to the further conditions of this Licence.

यह अनुज्ञप्ति 31st day of December 2028 तक विधिमान्य रहेगी।
The Licence shall remain in force till the 31st day of December 2028

January 20, 2026

For Jt. Chief Controller of Explosives
SC, Chennai

अनुज्ञप्त परिसरों का विवरण और अवस्थान (Retail Outlet)
DESCRIPTION AND LOCATION OF THE LICENSED PREMISES (Retail Outlet)

अनुज्ञप्त परिसर जिसकी सीमाएं संलग्न नक्शे में दिखाई गई हैं Survey No: 117/2A1, 117/2B1, RO - VISHNUPURAM ON MDR THIRUVARUR, Vishnupuram, Thiruvarur, Taluka: Kodavasal, District: THIRUVARUR, State: Tamil Nadu, PIN: 609501 में स्थित है और उसमें निम्नलिखित सम्मिलित हैं:

The licensed premises, the boundaries of which are shown in the attached plan, are situated at Survey No: 117/2A1, 117/2B1, RO - VISHNUPURAM ON MDR THIRUVARUR, Vishnupuram, Thiruvarur, Taluka: Kodavasal, District: THIRUVARUR, State: Tamil Nadu, PIN: 609501 and consist of:

क पेट्रोलियम वर्ग क परिसर के लिए 15.00 किलोलिटर क्षमता के/क्रमशः 1 क्षमता के भूमिगत गैस टाईट टैंक, जो विद्युतचालित/हस्तचालित 2 डिस्पेंसिंग पम्पों से जुड़े हुए हैं।

a 1 number(s) underground gas tight tanks of capacity 15.00 kilolitres respectively of petroleum Class A connected with 2 number(s) electrically/manually operated dispensing pump(s)

ख पेट्रोलियम वर्ग ख/ग परिसर के लिए 20.00 किलोलिटर क्षमता के/क्रमशः 1 क्षमता के भूमिगत गैस टाईट टैंक, जो विद्युतचालित/हस्तचालित 2 डिस्पेंसिंग पम्पों से जुड़े हुए हैं।

b 1 number(s) underground gas tight tanks of capacity 20.00 kilolitres respectively of petroleum Class B connected with 2 number(s) electrically/manually operated dispensing pump(s).

ग एक विक्रय कक्ष/कियोस्क

घ A sales room/kiosk

प सर्विस राबन्धों सुविधाएं जिनमें As per drawing सम्मिलित हैं।

d Servicing facilities consisting of As per drawing As per attached plan

Note:-This is system generated document does not require physical signature.

BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

O.A.NO. 16 OF 2026

BETWEEN:

Usha Rani Chandrasekaran
(Former Panchayat Union
/Member,
Vishnupuram Panchayat,
Kudavasal Union)
No.3/138, Pallavanandham,
Adhambar Post
Nannilam Taluk, Tiruvarur
District - 610105

.. APPLICANT

AND:

The Joint Chief Controller of
Explosives, South Circle,
Chennai Petroleum and Explosives
Safety Organization (PESO)
A and D Wing, Block 1-8, 2nd
Floor, Shastri Bhavan, No.26,
Haddows Road, Nungambakkam,
Chennai - 600006.

.. RESPONDENT

REPLY FILED ON BEHALF OF THE
RESPONDENTS 8 & 9

M/s. S.DORAISAMY 100/1970
V.ELANGOVAN 1107/1991
D.RAJKUMAR 1344/2008

- COUNSEL FOR RESPONDENT 8 & 9 -